

created on a salary of Rs. 1,500 per month?

Shri K. D. Malaviya: We have no information.

Dr. Rama Rao: May I know whether it is a fact that the Treasurer has been given a special pay of Rs. 500 per mensem with retrospective effect for three years?

Shri K. D. Malaviya: This is not the type of information to be asked for from us. It is for the University. We do not know about it.

Dr. Rama Rao: I am putting these questions, because the University is in deficit and is asking the Central Government for monetary help.

Shri K. D. Malaviya: They are entitled to ask for such help whenever they are in deficit, but we cannot get all this information normally as under the rules they are not bound to supply it.

Mr. Deputy-Speaker: Whenever the Central Government sanctions a grant that is asked for, do they not see that the University is proceeding on right lines or it is squandering away its money? I think this is one of the matters which the Central Government should take into consideration.

Shri K. D. Malaviya: The point is, Sir, that the accounts are being audited and after the accounts have been audited, if the Aligarh University asks for help from us, its request will be considered on the lines suggested by you.

Dr. Rama Rao: Is this university not a Centrally-administered University, and when that is so, how is the Government ignorant about these points?

Mr. Deputy-Speaker: That is an argument. The hon. Minister has explained that the request has not yet come before them.

Shri Kelappan: In view of the fact that this is one of the Central Universities, will the hon. Minister try and obtain the information asked for?

Shri K. D. Malaviya: If the hon. Member is interested, I will certainly obtain the information for him.

Shri Namdhari: May I know if the Aligarh University is enjoying equal facilities of government aid as other Indian Universities; if not, what is the reason?

Shri K. D. Malaviya: All the Universities are entitled to make requests for help, and we treat all of them on equal basis.

Shri B. S. Murthy: May I know whether any officer has been appointed to go into the finances of this University and report to Government?

Shri K. D. Malaviya: The accounts are being audited.

Mr. Deputy-Speaker: Next question.

ACCOUNTS OF UNION

*917. **Shri Ramachandra Reddy:** Will the Minister of Finance be pleased to state:

(a) whether the accounts of the Union are kept in such form as the Comptroller and Auditor-General of India prescribed under Article 150 of the Constitution of India;

(b) if so, when was he consulted, and when such form was prescribed; and

(c) whether such form is being followed by the Union Government and if so from when?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) Yes.

(b) and (c). There has been no material change in the form of the accounts of the Union and the States since the commencement of the present Constitution and the changes, if any, can only be made in accordance with the provisions of Article 150.

Shri Ramachandra Reddy: May I know whether the obligation imposed under the Constitution in regard to consultation with the Comptroller and Auditor-General has been discharged?

Shri Tyagi: According to the Constitution, it is only on the advice of the Comptroller and Auditor-General that any change can be effected.

Shri M. L. Dwivedi: May I know if any day is fixed for the discussion of the Public Accounts Committee report by this House? As you know, Sir, this Committee sees the entire accounts of the Government of India.

Shri Tyagi: I am afraid the Public Accounts Committee does not look into the system of keeping accounts. It only looks into the material accounts of the Government of India monies.

Shri T. N. Singh: May I know whether it is not the fact that the Public Accounts Committee does examine the system of accounts?

Shri Tyagi: No. The system of keeping accounts is one which is controlled by the Constitution itself. Neither the Public Accounts Committee nor this Parliament can effect any changes unless the Constitution is changed.

Shri S. N. Das: May I know whether there is any proposal to introduce a measure in the Parliament defining the powers and duties of the Auditor-General?

Shri Tyagi: The powers and duties of the Auditor-General are statutory powers.

Mr. Deputy-Speaker: But how does this question arise here? Only the form of accounts is mentioned here. The question put by the hon. Member refers to a wider matter.

Shri M. L. Dwivedi: My question has not been answered, Sir. I want to know whether any day is allotted for the discussion of the report of the Public Accounts Committee, which sees the accounts of the Government of India from time to time.

Mr. Deputy-Speaker: This also does not arise out of this question.

Shri T. N. Singh: May I know whether it is a fact that Government have appointed committees of their own officials in one or two Departments to look into the system of accounting and nobody from the audit side is being represented on such committees?

Shri Tyagi: I must confess that I have not been able to scrutinise fully the system of accounting of the Government of India monies and also the organisation thereof, but from the reports that we receive, I am of the view that the whole system of accounts and the rules and regulations which guide the keeping of accounts require a thorough enquiry. But, as I have said, the Government of India can only proceed on the advice of the Comptroller and Auditor-General who is responsible both for audit as well as for accounts.

Shri T. N. Singh: Is it true that at Hira-kud the Account Code was to be examined and a new system to be evolved by a committee appointed by Government called the McKelvie Committee?

Shri Tyagi: That pertains to a matter of departmental account keeping and does not pertain to the offices of Accountants-General who are working under the direct control of the Auditor-General.

Shri T. N. Singh: May I know whether the original code, which is sought to be amended now, was evolved by, or in consultation with the Auditor-General?

Shri Tyagi: To give a complete answer I would ask the hon. Member to kindly put an independent question for that.

ADULT EDUCATION

*918. **Shri Sivamurthi Swami:** Will the Minister of Education be pleased to state whether Government have invited any American educationist for adult education in rural areas?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): Under the U.S.A. Technical Co-operation Administration Dr. Frank C. Laubach, the well-known American expert on adult literacy training, is now in India and is preparing literacy lessons specially adapted to the needs of the Community Development Projects. Dr. Laubach is also assisting the State Governments in the production of Social Education literature in their regional languages and in training their officers in his system of teaching adults.

Shrimati Benu Chakravartty: Does he know the regional languages, Sir?

Shri K. D. Malaviya: I think he does.

Shri Sivamurthi Swami: May I know whether the Government of India is contemplating seeking the advice of the expert on the introduction of compulsory education to factory and other labourers?

Mr. Deputy-Speaker: Because the factory labourers are all adults.

Shri K. K. Basu: Before bringing this United States expert, did Government make any attempts to bring experts from Soviet Russia where adult illiteracy has been so successfully combated in recent years.

Shri K. D. Malaviya: Dr. Laubach's system of adult literacy is so very well-known that we thought we might not go anywhere else.

Shrimati Benu Chakravartty: Has any effort been made by the Ministry of Education to have a Conference or Committee of adult education experts to go into the whole matter before we invite people who do not even know our conditions or regional languages?

Shri K. D. Malaviya: The whole question was gone into. This is a specialised subject and in our country there are not very many experts. Under the Laubach system teaching is imparted quickly and in an interesting way. So we thought we might take advantage of Dr. Laubach's experience.